

ITEM NO.7

COURT NO.6

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 401/2022

SUKASH CHANDRA SHEKHAR @ SUKESH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

IA No. 148168/2022 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 148167/2022 - EX-PARTE AD-INTERIM RELIEF
IA No. 153961/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 18-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Arijit Prasad, Sr. Adv.
Mr. Ashok K. Singh, Adv.
Ms. Ankita B., Adv.
Ms. Ninita Singh, Adv.
Mr. Tanishq Mehta, Adv.
Mr. Deepak Kumar, Adv.
Ms. Sonakshi Monga, Adv.
Mr. Aftab Ali Khan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The petitioners were transferred to Mandoli Jail, Delhi after the matter being considered at length by this Court pursuant to order dated 23.08.2022. The petitioners were shifted to Mandoli Jail, Delhi in compliance of the order on 26.08.2022.

In a short span, the petitioners have come again with the present writ petition under Article 32 of the Constitution seeking

transfer from Mandoli Jail, Delhi to any other prison across the country which is not within the control of Director General (Prisons), Delhi.

This was the very grievance earlier considered by this Court and we find no reason to entertain instant writ petition merely asking for transfer from Mandoli Jail, Delhi.

The Writ Petition is dismissed.

Pending application(s), if any, stands disposed of.

(MATHEW ABRAHAM)
COURT MASTER (NSH)

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS